

Central Administrative Tribunal
Principal Bench, New Delhi.

RA-66/96 in
OA-2544/94

19

New Delhi this the 30th day of May, 1996.

Hon'ble Sh. B.K. Singh, Member(A)

Sh. Jagdish Chander,
AC-10-II(G)Rtd.,
H.No.27-A, Shyam Nagar,
Gali No.2, Delhi-110051.

Review Applicant

(through Sh. Hari Lal, advocate)

versus

1. Union of India,
through its Secretary,
Ministry of Home Affairs,
North Block,
New Delhi.
2. The Director of Intelligence Bureau,
Govt. of India, I.B. Ministry of
Home Affairs, North Block,
New Delhi.
3. The CCA Pay & Accounts Office,
I.B. Ministry of Home Affairs,
A.G.C.R. Building, New Delhi.

Respondents

ORDER(ORAL)

delivered by Hon'ble Sh. B.K. Singh, Member(A)

I have gone through the review application and
heard the ld. counsel appearing on behalf of the
review applicant.

The applicant served as a regular employee in the
Intelligence Bureau only for a period of three years
and eight months and for ten years he was on deputation.
The deductions under the various heads were made by

B

Intelligence Bureau and remitted to N.C.T. Delhi which continued to be the parent department till he was absorbed. I do not find any error apparent on the face of the record nor the applicant has come out with any new piece of evidence which can warrant review of the order already passed. The basic question is that interest is payable by I.B. only if it is established that delay was on account of administrative lapse on their part. As already stated in the order, Delhi Admin. was a necessary party and was not impleaded as a party since ~~otherwise, only~~ the delay in remittances to I.B. of various deduction ~~is~~ ^{is} ~~is~~ ^{on} ~~on~~ ^{part}. The I.B. will be responsible only for the deductions made during the last 3 years and 8 months. The scope of review is limited under order 47 Rule 1 of CPC. When there is no error apparent on the face of the record nor is there any new and important piece of evidence and as such ~~there~~ ^{I find} is no merit in this review application and accordingly the same is summarily rejected under order 47 Rule 4(1) of the C.P.C..

~~(P. K. SINGH)~~
Member (A)

Member (A)